
Act 4 of 2011

Keyword(s):
Hyderabad, Municipal Corporation
ACT No. 4 OF 2011.

AN ACT FURTHER TO AMEND THE GREATER HYDERABAD MUNICIPAL CORPORATIONS ACT, 1955.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty first Year of the Republic of India as follows :-

[1]
1. (1) This Act may be called the Greater Hyderabad Municipal Corporation (Amendment) Act, 2011.

(2) It shall be deemed to have come into force on the 25th September, 1986.

2. In the Greater Hyderabad Municipal Corporation Act, 1955, in section 5, in Explanation (ii), at the end, the following words shall be added, namely:

“without reference to the classification but including the creamy layer amongst such Backward Classes of citizens.”.


A. SHANKAR NARAYANA,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.